

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2200
TO BE ANSWERED ON 29TH JULY, 2016**

FUNDS FOR PC AND PNDT UNDER NRHM

2200. SHRI PONGULETI SRINIVASA REDDY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) the details of funds allocated under National Rural Health Mission (NRHM) to implement the Pre-Conception and Pre- Natal Diagnostic Techniques (PC and PNDT) Act during the last three years, State/UT-wise including Telangana;

(b) whether the Government is aware that funds allocated for implementation of PC and PNDT Act under NRHM was not fully utilized in many States resulted in drop of child sex ratio across the country; and

(c) if so, the details thereof and the steps taken by the Government to ensure proper utilization of funds allocated under NRHM to implement PC and PNDT Act?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): Details of funds allocated and utilised under Reproductive & Child Health (RCH) – flexipool financing component of National Health Mission (NHM) to States/UTs, including Telangana, during last three financial years for facilitating the implementation of the Pre-conception and Pre-Natal Diagnostic Techniques (PC&PNDT) Act, 1994 is annexed.

The PC&PNDT Act, 1994, and financial support for its implementation given to States/UTs are only some of the measures intended to improve the Child Sex Ratio. The Act and Rules made thereunder, need to be supplemented with socio-economic support systems for correction in the existing social prejudices against girl child/women.

(c): The National Programme Coordination Committee (NPCC) of NHM, which approves the Programme Implementation Plan of States/UTs, reviews their performance on optimum utilisation of funds allocated for implementation of PC&PNDT Act/Rules thoroughly as per the laid down guidelines. The States/UTs are constantly made aware of their statutory obligations under the Act/rules for implementation of different provisions and directed to improve the utilization.

Annexure

Statement showing the approvals & utilization of funds for PC & PNDT Activities for the F.Ys
2013-14 to 2015-16

Rs. in crore

Sl. No.	Activity	2013-14		2014-15		2015-16	
		Allocation (Approval as per SPIP)	Utilization	Allocation (Approval as per SPIP)	Utilization	Allocation (Approval as per SPIP)	Utilization
A. High Focus States							
1	Bihar	0.47	0.09	0.29	0.35	0.54	0.03
2	Chhattisgarh	0.37	0.01	0.27	0.01	0.07	0.04
3	Himachal Pradesh	0.10	0.27	1.10	0.44	0.52	0.01
4	Jammu & Kashmir	0.21	0.08	0.68	0.34	0.42	0.13
5	Jharkhand	0.25	0.10	0.37	0.07	0.21	1.06
6	Madhya Pradesh	1.08	0.38	1.01	0.37	0.99	0.50
7	Odisha	0.26	0.11	0.94	0.19	0.94	0.64
8	Rajasthan	1.60	1.12	1.47	0.73	0.69	1.48
9	Uttar Pradesh	2.54	0.94	0.93	0.91	2.03	1.22
10	Uttarakhand	0.26	0.27	0.86	0.24	0.31	0.45
	Sub Total	7.15	3.37	7.90	3.65	6.72	5.54
B. North-Eastern States							
11	Arunachal Pradesh	0.09	0.03	-	0.02	0.40	0.00
12	Assam	0.22	0.00	0.34	0.03	0.38	0.32
13	Manipur	0.08	0.00	0.66	0.04	0.64	0.21
14	Meghalaya	0.07	0.01	0.01	0.01	0.18	0.03
15	Mizoram	0.09	0.09	0.13	0.05	0.13	0.13
16	Nagaland	0.15	0.05	0.49	0.00	0.24	0.13
17	Sikkim	0.03	0.02	0.04	0.03	0.04	0.03
18	Tripura	0.01	0.00	0.14	0.13	0.02	0.01
	Sub Total	0.74	0.21	1.81	0.30	2.00	0.86
C. Non-High Focus States							
19	Andhra Pradesh	0.66	0.45	1.53	0.34	0.62	0.56
20	Goa	0.19	0.15	0.37	0.39	0.38	0.22
21	Gujarat	0.88	0.65	1.84	1.24	0.64	0.44
22	Haryana	0.71	0.57	0.80	0.57	0.87	0.57
23	Karnataka	0.59	0.18	0.55	0.04	0.52	0.17
24	Kerala	0.03	0.03	0.09	-	-	-
25	Maharashtra	2.92	1.96	1.54	0.40	0.52	0.23
26	Punjab	1.42	1.10	1.86	0.86	1.43	1.06
27	Tamil Nadu	-	0.13	-	0.04	-	-
28	Telangana	-	-	1.05	0.22	0.61	0.20
29	West Bengal	0.24	0.31	2.42	0.28	2.05	0.27
	Sub Total	7.64	5.53	12.05	4.37	7.64	3.72
D. Small States/UTs							
30	Andaman & Nicobar Islands	0.01	0.01	0.11	0.01	0.11	0.05
31	Chandigarh	0.11	0.08	0.39	0.12	0.24	0.10
32	Dadra & Nagar Haveli	0.04	0.02	0.10	0.03	0.13	0.08
33	Daman & Diu	-	-	0.05	0.02	0.04	0.01
34	Delhi	0.54	0.07	0.63	0.11	1.71	0.25
35	Lakshadweep	0.02	-	0.02	-	0.01	-
36	Puducherry	0.03	0.02	0.06	0.03	0.05	0.01
	Sub Total	0.74	0.20	1.36	0.32	2.28	0.51
	Total	16.27	9.31	23.11	8.64	18.64	10.63

Note:

1. SPIP stands for State Program Implementation Plan.
2. Expenditure includes expenditure against Central Release, State share & unspent balances at the beginning of the year.
3. Above mentioned Expenditure figures are as reported by States/UTs up to 31/03/2016.